

mands for Grants in respect of the Budget (General) for 1968-69.

SHRI S. M. BANERJEE (Kanpur) : On a point of order. May I invite your attention to rule 199(1)—Statement by a Minister who has resigned (*Interruptions*).

MR. SPEAKER : He has quoted the rule itself wrongly.

SHRI S. M. BANERJEE : The news may be wrong. But it is there. Did he inform you or the Leader of the House? Is he going to make a statement as to the reasons for his resignation?

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 2nd August, 1968, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Delhi Rent Control (Amendment) Bill, 1964 :—

'That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill further to amend the Delhi Rent Control Act, 1958, be extended up to the last day of the Sixty-sixth (November-December, 1968) Session of the Rajya Sabha.'

BUSINESS OF THE HOUSE

MR. SPEAKER : Today at 5 P.M. there was to be a discussion under rule 193. But all the three members who wanted to raise it have requested for its postponement and the Minister has also no objection. So we will fix up some-time later for it.

श्री मधु लिमये (मुंगेर) : बैंकिंग ला का समय बढ़ा दिया जाये ।

12.34½ HR.

BANKING LAWS (AMENDMENT) BILL—contd.

MR. SPEAKER : The House will now proceed with clause by clause consideration of the Banking Laws (Amendment) Bill.

श्री मधु लिमये (मुंगेर) : क्लॉज बाई क्लॉज एक घंटे में नहीं होगा ।

MR. SPEAKER : We have had 6½ hours so far. Let us have another 1½.

श्री मधु लिमये : चार घंटे का समय चाहिये ।

MR. SPEAKER : Let it be 1½ or 2 hours. But there must be some limit. Within that, we should be able to finish it. I think 2 hours will be all right.

SHRI S. M. BANERJEE (Kanpur) : Shri Dandekar's suggestion was 5 hours for the first reading and 3 hours for the clause by clause discussion.

MR. SPEAKER : Of the 8 hours, 6½ hours are over. Let us have 2 hours more. Let us be reasonable.

[**MR. DEPUTY-SPEAKER in the Chair**]
Clause 2—(Amendment of section 5)

SHRI N. DANDEKER (Jamnagar) : I beg to move :

Page 2, line 7,—

after "which" insert—

"subject to the interests of the depositors". (3)

Page 2, line 11,—

omit "the interests of the depositors," (4)

SHRI D. N. PATODIA (Jalore) : I beg to move :

Page 5, lines 2 and 3,—

omit "five lakhs of rupees or" (5)

SHRI S. M. BANERJEE : I beg to move :

Page 2, line 33,—

for "twenty" substitute "ten". (30)